

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1791  
ANSWERED ON:16.12.2013  
INCENTIVE FOR EXPORTS  
Pandey Shri Ravindra Kumar

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the details of the grants provided to the traders for import and export during each of the last three years and the current year;
- (b) the amount of grant provided separately for the import-export of sugar, foodgrains, edible oils and oil cakes;
- (c) the names and addresses of such traders/companies which have been provided more than rupees five crore as grants for carrying out such trade;
- (d) the reasons for importing certain products at higher rates and exporting same products at lower rates; and
- (e) the number of companies against which the cases of irregularities have been registered during the said period and the action taken against the persons/companies found guilty?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. SUDARSANA NATCHIAPPAN)

(a) to(c): No grant is given to any individual importer or exporter by Department of Commerce . However, under Market Access Initiative (MAI) and Market Development Assistance (MDA), partial funding is provided to various Export Promotion Councils and trade bodies. Details of MDA guidelines are available at <http://www.commerce.nic.in/trade/mda-guidelines.pdf> and <http://www.commerce.nic.in/trade/mda-guidelines 01-06-2013.pdf>. MAI guidelines are available at [http://www.commerce.nic.in/trade/mai\\_guide.pdf](http://www.commerce.nic.in/trade/mai_guide.pdf)

(d) : Export and Import are commercial decisions by private entities within the framework of Government Policy. Government has not mandated any export to be undertaken at a price less than its own import.

(e) : In respect of funding provided under MDA and under MAI, utilization certificates are insisted and duly monitored. Any irregularity results in appropriate action including refund.